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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **BAIL APPLN. 2566/2021**

CHRISTIAN MICHEL JAMES Petitioner
Through: Mr. Aljo K. Joseph and Mr. M. S.
Vishnu Sankar, Advocates for
petitioner

versus

DIRECTORATE OF ENFORCEMENT Respondent
Through: Mr. S.V. Raju, ASG alongwith Mr.
Zoheb Hossain, Special Counsel and
Mr. Vivek Gumani, Advocates.

AND

BAIL APPLN. 2586/2021

CHRISTIAN MICHEL JAMES Petitioner
Through: Mr. Aljo K. Joseph and Mr. M. S.
Vishnu Sankar, Advocates for
petitioner

versus

CENTRAL BUREAU OF INVESTIGATION Respondent
Through: Mr. D.P. Singh, SPP and Mr. R.A.
Yadav, Add. SP alongwith Mr. Manu
Mishra and Ms. Shreya Dutt,
Advocates.

CORAM:
HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

(VIA VIDEO CONFERENCING)

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ORDER
18.01.2022

1. During the course of submissions, Mr. Aljo K. Joseph, learned counsel for the applicant, has referred to a translated copy of the judgment dated 02.09.2018 passed by the Dubai Supreme Court.
2. Mr. D.P. Singh, learned SPP appearing for the respondent/CBI, submits that the copy of the aforesaid judgment relied upon by learned counsel for the applicant is not entirely accurate, as it suffers from translation errors. He seeks some time to place on record the correct translated copy of the said judgment.
3. Re-notify for further submissions on 20.01.2022.

MANOJ KUMAR OHRI, J

JANUARY 18, 2022

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[Click here to check corrigendum, if any](#)